

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-26/ND/2023
IA/5994/2023

IN THE MATTER OF:

M/s. Vani Commercials Ltd

...PETITIONER

Vs.

M/s. Max Heights Township and Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Advocate Bharat Bhushan Sethi in
IA/5994/2023.

For the Respondent/Corporate Debtor

:Adv Sonia Munjal For R-4 & R-7 in
IA/5994/2023, Mr. Animesh
Khandelwal, Ms. Rashi Gupta,
Advocates for R1, R2, Adv Fuzail
Mansuri for respondent no 5 in
IA/5994/2023.

ORDER

Due to paucity of time, the matter is adjourned to **14.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)